High Court of Jammu and Kashmir at Jammu.

Order

Vo:	121	Dated: 27/4/2017	

Sanction is hereby accorded to the additional allotment of funds to the tune of Rs. 15,84,000/- (Rs. Fifteen Lacs Eighty Four Thousand) only in favour of the following Subordinate Courts, under Major Head 2014-Adm. Of Justice, Sub Head 0495 High Court, object Head 010-Material and Supplies for procurement of fuel for the Generator Sets regarding e-Courts Mission Mode Project for the current financial year 2017-18 as per detail given below:-

S.No.	Name of the wing/Court	Material and Supplies. (Amount in Rs.)
1.	Pr. D&S Judge, Jammu.	72,000/-
<i>1</i> . <i>2</i> .	Pr. D&S Judge, Samba.	72,000/
3.	Pr. D&S Judge, Kathua	72,000/
4.	Pr. D&S Judge, Udhampur	72,000/
5	Pr. D&S Judge, Reasi	72,000/
6	Pr. D&S Judge, Rajouri	72,000/
7	Pr. D&S Judge, Poonch	72,000/
8	Pr. D&S Judge, Ramban	72,000/
9	Pr. D&S Judge, Kishtwar	72,000/
10	Pr. D&S Judge, Bhaderwah	72,000/
11	Pr. D&S Judge, Srinagar	72,000/
12	Pr. D&S Judge, Anantnag	72,000/
13	Pr. D&S Judge, Kulgam	72,000/
14	Pr. D&S Judge, Shopian	72,000/
15	Pr. D&S Judge, Pulwama	72,000/
16	Pr. D&S Judge, Ganderbal	72,000/
17	Pr. D&S Judge, Budgam	72,000/
18	Pr. D&S Judge, Bandipora	72,000/
19	Pr. D&S Judge, Baramulla	72,000/
20	Pr. D&S Judge, Kupwara.	72,000/
21	Pr. D&S Judge, Leh	72,000/
22	Pr.D&S Judge, Kargil	72,000/
	Total:-	15,84,000/-

By Order.

Deputy Registrar (Acctts)

No: 3900 - 43/Ac Dated: 27/4/2017-

1-22. Pr. D&S Judge, Jammu/Samba/Kath-ua/Udhampur/Reasi/Rajouri/Poonch/Ramban/Kishtwar/Bhaderwah/Srinagar/Anantnag/Kulgam/Shopian/Pulwama/Ganderbal/Budgam/Bandipora/Baramulla/Kupwara/Leh/Kargil.

23. Try Officer, Sub Try. Distt. Court complex, Janipur, Jammu

24. Try Officer, Saddar Try, Srinagar.

25-44. Try Officer, Samba/Kathua/Udhampur/Reasi/Rajouri/Poonch/Ramban/Kishtwar/ Bhaderwah/Anantnag/Kulgam/Shopian/Pulwama/Ganderbal/Budgam/Bandipora/ Baramulla/Kupwara/Leh/Kargil.

.... For in f. and n/a.

45. Order file.

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Deputy Registrar(Acctts) 27 4

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